

THE DEPUTY MINISTER IN THE
MINISTRY OF FINANCE (SHRI
MAGANBHAI BAROT) : (a) to
(c). According to reports received by
Government, the Customs authorities at
Bombay seized 200 wrist watches, a tape
deck and two cassette tapes, an amplifier,
two bottles of whisky and 200 ciga-
rettes, totally valued at about Rs 74,000
from various places on board and aircraft
belonging to M/s Pushpaka Aviation
which had arrived from Sharjah on the
12-4-1981.

No arrest have been made so far, and
the case is under investigation.

“टैक्सटाइल एक्सपोर्ट स्कैंडल”

10445. श्री कृष्ण कुमार गोयल :

श्री एस. एम. कृष्ण :

क्या बाणिज्य मंत्री यह बताने की कृपा
करेंगे कि :

(क) क्या सरकार का ध्यान 2 अप्रैल,
1981 के “फाइनेंसियल एक्सप्रेस” में
प्रकाशित “टैक्सटाइल एक्सपोर्ट स्कैंडल
(वस्त्र निर्यात काण्ड) शीर्षक समाचार की
और आकर्षित किया गया है;

(ख) उसमें अन्तर्ग्रस्त फर्मों और निर्यात-
कर्ताओं के नाम क्या हैं और कब तथा किम
सामानों के लिए फर्म ने सोवियत संघ की
सरकारी आयात एजेंसी के साथ निर्यात
अनुबंध किया था और इसमें कितना निर्यात
होना है;

(ग) अनुबंध प्रलेख में फर्म ने किस तरह
की जालसाजी की है; और

(घ) इस सम्बन्ध में सरकार द्वारा क्या
कार्यवाही की गई है ?

बाणिज्य मंत्रालय में राज्य मंत्री (श्री
खुरशीद आलम खाँ) : (क) जी हाँ ।

(ख) और (ग). भारतीय निर्यातक और
रूसी आयातक के बीच संविदा सूती वस्त्र मर्दों
तथा हथकरघा तौलियों की सप्लाई से

संबंधित थी । रूसी पार्टी का संविदा में
कतिपय तकनीकी विशिष्टियों के संबंध में
तथाकथित कुछ एक पक्षीय संशोधनों का
पता चला । मामले को दोनों पार्टियों के
पारस्परिक समाधान के अनुसार निपटारा
जा चुका है ।

(घ) उपरोक्त (ख) तथा (ग) के उत्तर
को देखते हुए प्रश्न नहीं उठता ।

Centre and State Governments Financed Hotel Projects in Rajasthan

10446. SHRI KRISHNA KUMAR
GOYAL: Will the Minister of Tourism
and Civil Aviation be pleased to state :

(a) whether it is a fact that the Centre
and the State Government had
financed hotel projects in Rajasthan;

(b) if so, the details thereof;

(c) whether it is also a fact that all
hotel projects so financed in
Rajasthan are running into diffi-
culties and making losses;

(d) if so, the details thereof; and

(e) what steps Government propose
to take to solve the difficulties of
hotel projects in the State.

THE MINISTER OF TOURISM AND
CIVIL AVIATION (SHRI A.P. SHARMA)
(a) and (b). There is no information as
to the financing of hotel projects by the
State Government in Rajasthan. However
a loan of Rs. 60.00 lakhs was sanctioned
in 1971 under the “Hotel Development
Loan Fund Scheme” administered by the
Central Department of Tourism and the
loan was fully disbursed by December
1972. Industrial Finance Corporation of
India advanced a loan of Rs. 32.50 lakhs
to M/s S.B. Properties and Enterprises
Limited, Jaipur for a hotel. Besides, I.F.C.I
had sanctioned a loan of Rs. 11.50 lakhs
to U.P. Hotels Limited for Hotel Clarks
Amer, Jaipur but the loans was not dis-
bursed.

(c) and (d). M/s. S.B. Properties and
Enterprises Limited started commercial
operation of their hotel, Welcomhotel
Man Singh in January 1979. It incurred
a loss of Rs. 17.28 lakhs (after providing
for depreciation) during the year ending
30th June 1979 and Rs. 14.86 lakhs (after
providing for depreciation) during the year
ending 30th June 1980. The Hotel Clarks
Amer, Jaipur is also not functioning
satisfactorily. The concern incurred a
loss of Rs. 17.26 lakhs (after providing for

depreciation) for the year ending 30th September, 1980. (e) Welcomhotel Man Singh is managed by India Tobacco Company which is running a chain of hotels in India. It is hoped that the operation would pick up in the current year. It is understood that the U.P. Hotels Limited are entering into certain marketing arrangements with other companies in the country with a view to improving its sales. The company has approached I.F.C.I. for various reliefs, such as revision of repayment schedules in respect of loan advanced under the Hotel Development Loan Fund Scheme (now administered by I.F.C.I.) which are under their examination.

Restrictions on Import of Books

10447. SHRI KRISHNA KUMAR GOYAL : Will the Minister of COMMERCE be pleased to state :

- (a) whether Government are aware of the wide-spread discontent prevailing among the reading public, students and scholars on the restriction of import of books in this year's import policy;
- (b) whether Government are also aware of the apprehensions expressed in newspapers that the restriction on book imports will encourage 'pirating' of books and adverse impact on the standard of education and all round confusion and delay in the availability of standard text books; and
- (c) if so, the steps proposed to remedy the situation ?

THE MINISTER OF STATE IN THE MINISTRY OF COMMERCE (SHRI KHURSHED ALAM KHAN) : (a) to (c). It has been reported that certain restrictions imposed on the import of books in the Import Policy for 1981-82 will adversely affect the availability of books in the country. The matter is under consideration.

Income-Tax Raids

10448. SHRI P. NAMGYAL :

SHRI CHINAMANI JENA :

Will the Minister of FINANCE be pleased to state :

- (a) the names of the firms alongwith the names and other particulars of the owners on whom raids were conducted on 22-4-1981 simultaneously in Srinagar (Kashmir),

Uttar Pradesh, Haryana, Delhi; and Bombay;

- (b) total quantity of gold, charas, Indian and foreign currency notes and other articles and incriminatory documents recovered from each firm or persons separately;
- (c) whether it is a fact that 47 of the 69 I.T. officials were injured as a result of attack and stone throwing by the workers of Youth Federation while the premises of some leading businessmen were being searched in Srinagar;
- (d) whether it is also a fact that some important incriminatory documents seized earlier were snatched by the workers of Youth Federation and partly burnt and partly torn out and thrown in the Dal Lake;
- (e) whether it is also a fact that the J & K State Administration and Police did not cooperate with the I T raiding team inspite of informing them in advance about the raids; and
- (f) if reply to (c), (d) and (e) above are in the affirmative, what steps the Government of India intend to take for the inaction of the State Government ?

THE DEPUTY MINISTER IN THE MINISTRY OF FINANCE (SHRI MAGANBHAI BAROT) : (a) and (b). On 21-4-1981, the Income-tax Department conducted simultaneous searches in the case of certain leading manufacturers and dealers of carpets at Srinagar, Gopi Ganj, Mirzapur, Bhadoi, Panipat, Delhi, Bombay and Jaipur. The search covered 92 premises and several persons/parties. During the course of the search, cash of Rs. 7,35,423/-, foreign currency of approximate value of Rs. 2,60,000/- (in rupee value) and gold, silver, golden jewellery and precious stones etc. which are yet to be valued have been seized. Apart from this, several incriminating account books and documents indicating large scale tax evasion have also been seized. These are under examination. In view of the fact that these cases are at present under investigation, it is not considered desirable to furnish detailed particulars.

(c) More than 47 officials were injured as a result of mob-attack.

(d) The mob forcibly snatched and destroyed some documents and books of accounts which had been earlier taken possession of by the officers.